COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

IA NO. 981 OF 2017 IN DFR NO. 3874 OF 2017

Dated: 15th November, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson Hon'ble Mr. I. J. Kapoor, Technical Member

In the matter of: Tower Vision India Pvt. Ltd. Vs.				Appellant(s)
Maharashtra Electricity Regula	tory	/ Commission & Anr.	••••	Respondent(s)
Counsel for the Appellant(s)	:	Ms. Suruchi Thapar Mr. Ajay Kumar		
Counsel for the Respondent(s)	:	Mr. Buddy A. Ranganadha	an for R	-1
		Mr. Varun Agarwal Mr. G. Sai Kumar Ms. Nikita Choukes Ms. Soumya G. Kumar for	r R-2	

<u>ORDER</u>

I.A. No. 981 of 2017 (Appln. for urgent listing)

In view of the urgency expressed, the matter is taken on board. Application is disposed of.

I.A. No. 977 of 2017 (Appln. for leave to appeal)

With the consent of the parties, this application is taken on board.

Issue notice. Mr. Buddy A. Ranganadhan takes notice on behalf of Respondent No.1 and Mr. Varun Agarwal takes notice on behalf of Respondent No.2.

In this application, the Applicant/Appellant has prayed that it may be granted leave to file the instant appeal.

We have heard learned counsel for the parties. For the reasons stated in the application, without expressing any opinion on the merits of the case, leave to file the instant appeal is granted. Application is disposed of.

IA NO. 978 OF 2017 (Appln. for condonation of delay)

With the consent of the parties, this application is taken on board.

Issue notice. Mr. Buddy A. Ranganadhan takes notice on behalf of Respondent No.1 and Mr. Varun Agarwal takes notice on behalf of Respondent No.2.

There is 330 days' delay in filing this appeal. In this application, the Applicant/Appellant has prayed that delay may be condoned.

We have heard learned counsel for the parties and perused the explanation offered for the delay in filing the appeal. We find the

explanation to be acceptable. Sufficient cause has been made out. Hence, delay is condoned. Application is disposed of.

DFR No. 3874 of 2017

Registry is directed to number the appeal. With the consent of the parties, the appeal is taken on board.

Issue notice. Mr. Buddy A. Ranganadhan takes notice on behalf of Respondent No.1 and Mr. Varun Agarwal takes notice on behalf of Respondent No.2.

We are informed that other appeals being Appeal No. 337 of 2016 and batch of matters involving similar issues have already been admitted by this Tribunal. Therefore, Admit. The interim order passed on 12.09.2017 in Appeal No. 337 of 2016 and batch of matters shall apply to this case also.

List the matter for directions on <u>12.12.2017</u>. In the meantime, pleadings be completed.

(I.J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson